

Rep. by Act 35 of 1950.

Act No. X of 1948

[PASSED BY THE DOMINION LEGISLATURE]

An Act further to amend the Insurance Act, 1938

(Received the assent of the Governor-General on the 8th March, 1948)

WHEREAS it is expedient further to amend the Insurance Act, 1938 (IV of 1938) for the purpose hereinafter appearing;

It is hereby enacted as follows—

1. Short title.—This Act may be called the Insurance (Amendment) Act, 1948.

2. Amendment of section 4, Act IV of 1938.—In sub-section (1) of section 4 for the words beginning with the words "No Insurer" and ending with the words "shall pay" the words and figures "No Insurer, not being a Co-operative Life Insurance Society to which Part IV of the Insurance Act, 1938 applies, shall pay" shall be substituted.